

(iii) the applicant will have to give an undertaking that he will not re-sell the cement allotted to him without prior permission of the cement Controller; nor will he use cement so allotted for any type of construction for which use of cement is banned by the Government.

There is no such scheme for priority allotment of steel.

Reduction of Cement Quota to Government

*309. SHRI Y. ESWARA REDDY: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it has been decided to reduce the quota of cement supply to Government by the Cement companies; and

(b) if so, the facts and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) No, Sir.

(b) Does not arise.

Proposal to restrict the use of Foreign Brand Names in Consumer Production

*310. SHRI SHASHI BHUSHAN: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state how Government propose to restrict the use of foreign brand names for the items manufactured by Indian companies, particularly in consumer products, irrespective of the Indian companies entering into no-royalty agreement with the foreign brand owners?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): Section 28(1)(c) of the Foreign Exchange Regulation Act, 1973, which is 3910 LS—2.

administered by the Ministry of Finance, provides that any branch of a foreign company or a company having a non-resident interest of over 40 per cent shall require the permission of the Reserve Bank for permitting its trade marks to be used by any other person or company for any direct or indirect consideration. Under category II(b) of the guidelines for administering section 29 of the Foreign Exchange Regulation Act, 1973 permission for internal trading in respect of essential or associate products in the overall interest of the consumer may be permitted subject to the condition that the company shall not be permitted to use for internal trade their trade marks or brand names in respect of products not manufactured by them.

In addition to the provisions contained in the Foreign Exchange Regulation Act, 1973, the Trade and Merchandise Act, 1958, provides for registration of licensees of trade marks as registered users. The registration of a licensee of a trade mark as its registered user is granted only after considering the interest of the general public and the development of indigenous industry, trade or commerce in the country. At the time of granting approval for a foreign collaboration a condition is invariably laid down that the Indian manufacturer will not use foreign trade marks on goods intended for sale in the internal market. This is irrespective of whether there is any royalty or payment involved.

Manufacture of Web Off-Set Rotary Printing Machine by H.M.T.

*312. SHRI H. K. L. BHAGAT:
SHRI TUNA ORAON:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Hindustan Machine Tools have any plan for the manufacture of Web Off-set Rotary Printing machine; and

(b) if so, broad features thereof?